PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

Pfizer Limited

(Registered Office: Pfizer Centre, Patel Estate, Off S.V.Road, Jogeshwari (W), Mumbai-400 102)

This supplemental Public Announcement is being issued by HSBC Securities and Capital Markets (India) Private Limited (**"HSCI"** or **"Manager to the Offer"**), on behalf of Pfizer Investments Netherlands B.V. (**"Acquirer"**) and Pfizer Inc. (**"PAC"**), to the shareholders of Pfizer Limited (**"Pfizer India"** or **"Target Company"**), in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (**"SEBI (SAST) Regulations"** or **"Regulations"**) in continuation of, and in conjunction with the public announcement dated April 16, 2009 (**"PA"**), the Letter of Offer dated May 28, 2009 and the corrigendum dated June 1, 2009, issued to the shareholders of the Target Company. Capitalized terms used in this supplemental Public Announcement, unless otherwise defined, shall have the same meaning as assigned to them in the PA.

The shareholders of the Target Company may note the following:

1. Upward revision of the price of the Offer (the **"Offer Price"**) to the shareholders of the Target Company as follows:

	Original Offer Price	Revised Offer Price
Offer Price (per fully paid-up equity share of the Target Company)	Rs.675 per share (Rupees six hundred and seventy five only)	Rs.830 per share (Rupees eight hundred and thirty only)

2. Consequent to the upward revision in the Offer Price, the maximum consideration required to meet the obligation of Offer assuming 100% acceptance is Rs. 8,364,858,690 (Rupees Eight hundred and thirty six crores, forty eight lakhs, fifty eight thousand, six hundred and ninety only) (**"Revised Maximum Consideration"**).
3. **Financial Arrangement:**

3.1. By way of security for performance of Acquirer's obligations under the Regulations, the Acquirer has already established an unconditional, irrevocable and on demand bank guarantee dated April 14, 2009 (**"Bank Guarantee"**) which has been issued by HSBC Bank plc (P.O. Box 61009, 62 - 76 Park Street, London SE1 9RN), on behalf of the Acquirer in favour of the Manager to the Offer which is valid up to and including October 14, 2009 for an amount up to Rs.830,274,653 (Rupees Eighty Three Crores, Two Lakhs, Seventy Four Thousand, Six Hundred and Fifty Three Only). Pursuant to the upward revision in the Offer Price, the Acquirer has established an amended Bank Guarantee dated June 24, 2009 (**"Amended Bank Guarantee"**) through HSBC Bank plc (P.O. Box 61009, 62 - 76 Park Street, London SE1 9RN) on behalf of the Acquirer in favour of the Manager to the Offer for Rs.1,030,000,000 (Rupees One hundred and Three crores only), being in excess of the amount required under Regulation 28(2) of the Regulations, i.e., 25% of the value of the Revised Maximum Consideration up to Rs. 100 crores and 10% of the value of the Revised Maximum Consideration beyond Rs. 100 crores. The Amended Bank Guarantee is valid up to and including October 14, 2009. In the event the Offer process is delayed beyond the schedule indicated in the Letter of Offer, the Acquirer, PAC and the Manager to the Offer shall, as may be required under Regulation 28(6) of the Regulations, ensure that the Amended Bank Guarantee shall be valid at least until twenty days after the Offer closing date.

3.2. The Acquirer has already made a cash deposit of Rs. 68,027,466 (Rupees Six Crores, Eighty Lakh, Twenty Seven Thousand, Four Hundred and Sixty Six Only) in an Escrow Account (the **"Escrow Account- Cash"**) with The HongKong and Shanghai Banking Corporation Limited (Shiv Building, Plot No. 139-140 B, Western Express Highway, Sahar Road Junction, Vile Parle (East), Mumbai-400 057). Pursuant to the upward revision in the Offer Price, the Acquirer has made an additional cash deposit of Rs.20,000,000 (Rupees Two crores only) in the aforesaid Escrow Account - Cash. The amount deposited in Escrow Account – Cash is in excess of the amount required under Regulation 28(10) of the Regulations, i.e., at least 1% of the Revised Maximum Consideration. The Bank Guarantee and Escrow Account – Cash are together referred to as "Escrow Accounts".

3.3. HSCI has been duly authorized to realize the value of the aforesaid Escrow Accounts in terms of the SEBI (SAST) Regulations.

3.4. HSCI is satisfied with the ability of the Acquirer and PAC to implement the Offer in accordance with the SEBI (SAST) Regulations as firm financial arrangements are in place to fulfill the obligations under the Regulations.

4. The Acquirer and the PAC do not intend to delist the Target Company within the next three years.
5. The Reserve Bank of India has indicated that it has no objection to the acquisition of 10,078,143 shares of the Target Company in accordance with the SEBI (SAST) Regulations. However, this no-objection does not cover shares tendered by OCBs. As such, shares tendered by OCBs shall be rejected unless they are accompanied by a specific RBI approval for the acceptance of such shares by the Acquirer. The consideration for shares tendered by NRIs who have acquired the tendered shares on a non-repatriation basis shall be credited into their NRO accounts only.
6. The Acquirer and PAC accept full responsibility for the information contained in this supplemental Public Announcement and are also responsible for fulfillment of obligations under the SEBI (SAST) Regulations.
7. The Offer closes on Saturday, July 4, 2009.

All other terms and conditions of the Offer remain unchanged.

This Announcement will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirer and PAC:

HSBC

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Place : Mumbai
Date : June 25, 2009